

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2722
TO BE ANSWERED ON 04.12.2019**

LAW COMMISSION

2722.SHRI ARJUN SINGH:

Will the Minister LAW AND JUSTICE be pleased to state:

- (a) whether the Government has gone through the recommendations of the Law Commission in their 277th Report on Wrongful Prosecution (Miscarriage of Justice)-Legal Remedies and if so, the details thereof;
- (b) whether the Government has accepted the recommendations made by the Law Commission in the aforementioned Report; and
- (c) if so, the steps taken in this regard and if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

- (a) to (c): The Law Commission of India has submitted its 277th Report on Wrongful Prosecution (Miscarriage of Justice): Legal Remedies on 30/08/2019 to the Government of India. The Ministry of Home Affairs has stated that the Law Commission of India has recommended compensation to persons wrongfully prosecuted. Since the Criminal Law and Criminal Procedure are in the concurrent list in the 7th schedule of the Constitution of India, the comments of State governments/ Union Territory (UT) Administration on the recommendations made by the Law Commission have been sought on 16.10.2018 and followed by reminder dated 28.02.2019 and 29.07.2019.